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**Daily Status**

City Sessions Court, Mumbai

**In The Court Of** : COURT 57 ADDL SESSIONS JUDGE

**CNR NO** : MHCC020039322019

**Case No.** : SPL CASE MCOC/0100006/2019

CBI CASE RC9(S)/2016/SCU-V/SC-II/CBI/NEW DELHI **Versus** RAJENDRA SADASHIV NIKALJE @ CHHOTA RAJAN @ NANA @ SETH @ SIR

**Date** : 30-05-2024

**Business**

: CORAM-SHRI A. M. PATIL, SPECIAL JUDGE UNDER MCOCA/TADA/POTA/NIA AND OTHER SESSIONS CASES, COURT ROOM NO.57. At 11.00 a.m.-SPP P.D. Gharat for the CBI present. HC Sanjay Awari for the CBI present. None appeared on behalf of the accused. Later on at 11.25 a.m.-Accused-Rajendra Sadashiv Nikalje @ Chhota Rajan produced on VC from Tihar Jail, New Delhi. Later on at 11.47 a.m.- Adv. Muskan Mansuri i/b Adv. Akash Pandey present and submitted that the mother of Adv. Akash Pandey is not well and therefore, he is unable to attend the Court. On asking to the accused on VC, he submitted that the Court may pronounce the judgment in absence of his Advocate. Later on at 12.00 noon.- It is informed to the accused on VC that he has been held guilty. Keep back for hearing on the point of sentence. Adv. Muskan Mansuri gave email address i.e. akash.p1100@gmail.com of Adv. Akash Pandey to appear on VC for hearing on the point of sentence. VC link be sent to the said email address of Adv. Akash Pandey. Later on at 12.21 p.m.-VC link sent to the said email of Adv. Akash Pandey. Later on at 12.25 p.m.-Adv. Akash Pandey joined the VC. Heard the Ld. SPP. On VC, heard the accused-Rajendra Sadashiv Nikalje @ Chhota Rajan and Adv. Akash Pandey on the point of sentence. Later on at 01.15 p.m.- For the reasons recorded separately, following order is passed on the judgment.- ORDER 1)The accused-Rajendra Sadashiv Nikalje @ Chhota Rajan @ Nana @ Seth @ Sir is convicted as per Section 235(2) of Cr.P.C.1973, for the offence punishable under Sections 302 r/w. Section 120-B of IPC and is sentenced to suffer rigorous imprisonment for Life with fine in the sum of Rs.1,00,000/- (Rupees One Lakh Only) in default of payment, he shall undergo simple imprisonment for 1(one) year. ....2/- Roznama Contd. in Spl. Case 6/2019 dated 30.05.2024, page no.2- 2)The accused-Rajendra Sadashiv Nikalje @ Chhota Rajan @ Nana @ Seth @ Sir is convicted as per Section 235(2) of Cr.P.C.1973, for the offence punishable under Section 3(1)(i) of the M.C.O.C. Act, 1999 and is sentenced to suffer rigorous imprisonment for Life with fine in the sum of Rs.5,00,000/- (Rupees Five Lakhs Only) in default of payment, he shall undergo simple imprisonment for 1(one) year. 3)The accused-Rajendra Sadashiv Nikalje @ Chhota Rajan @ Nana @ Seth @ Sir is convicted as per Section 235(2) of Cr.P.C.1973, for the offence punishable under Section 3(2) of the M.C.O.C. Act, 1999 and is sentenced to suffer rigorous imprisonment for Life with fine in the sum of Rs.5,00,000/- (Rupees Five Lakhs Only) in default of payment, he shall undergo simple imprisonment for 1(one) year. 4)The accused-Rajendra Sadashiv Nikalje @ Chhota Rajan @ Nana @ Seth @ Sir is convicted as per Section 235(2) of Cr.P.C.1973, for the offence punishable under Section 3(4) of the M.C.O.C. Act, 1999 and is sentenced to suffer rigorous imprisonment for Life with fine in the sum of Rs.5,00,000 (Rupees Five Lakhs Only) in default of payment, he shall undergo simple imprisonment for 1(one) year. 5)The accused-Rajendra Sadashiv Nikalje @ Chhota Rajan @ Nana @ Seth @ Sir is acquitted as per Section 235(1) of Cr.P.C.,1973 of the offences punishable under Sections 3, 25 and 27 of the Arms Act. 6)All the substantive sentences shall run concurrently. 7)The muddemal property, so also, R and P be preserved as the accused Hemant Pujari is wanted/absconding. Special precautions be taken ...3/- Roznama Contd. in Spl. Case 6/2019 dated 30.05.2024, page no.3- to preserve the electronic record. 8)The copy of the judgment be furnished to the accused free of cost. Exh.149-Judgment. Exh.149-A-Operative part of the judgment. Operative part (Exh.149-A) is read over to the accused on VC. Authenticated copy be provided to the prosecution. Special Judge

**Nature of Disposal**

: CONVICTED

**Disposal Date**

: 30-05-2024

COURT 57 ADDL SESSIONS JUDGE